

ITEM NO.37

COURT NO.7

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 25122/2024

(Arising out of impugned final judgment and order dated 04-09-2024 in FA No. 31/2012 passed by the High Court Of Judicature At Allahabad)

HANSRAJ YADAV

Petitioner(s)

VERSUS

GIRJA DEVI

Respondent(s)

(FOR ADMISSION and IA No.242447/2024-EXEMPTION FROM FILING O.T.)

Date : 04-11-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE R. MAHADEVAN

For Petitioner(s) Dr. Rupesh Singh, Adv.
Mr. Guru Prasad Singh, Adv.
Mr. Satya Veer Singh, AOR

For Respondent(s) Mr. S.R.Singh, Sr. Adv.
Mr. Sushant Kumar Yadav, Adv.
Mr. Prateek Yadav, Adv.
Mr. Mangal Prasad, Adv.
Mr. Gaurav Lomes, Adv.
Mr. Mitr Rao, Adv.
Mr. Anurag Singh, Adv.
Mr. Ankur Yadav, AOR

UPON hearing the counsel the Court made the following
O R D E R

The sole respondent is represented through
Mr. Ankur Yadav, learned counsel, on caveat.

Mr. S.R. Singh, learned senior counsel
appearing for the respondent, prays for and is
granted two weeks' time to obtain instructions in
the matter as to what would be a reasonable amount

for permanent alimony to settle the matter amicably.

List the matter after two weeks.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER